

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 198 of 2012 in
D.F.R. No. 950 of 2012

Dated : 13th July, 2012

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Vidarbha Industries Association

.... Appellant (s)

Versus

Maharashtra State Electricity Distribution
Company Ltd. & Ors.

...Respondent (s)

Counsel for the Appellant(s):
Counsel for the Respondent(s):

Mr. G. Umapathy
Mr. Abhishek Mitra for R.1

ORDER

I.A. No. 198 of 2012
(Condone delay Appl.)

This is an Application to condone the delay of 86 days in filing the Appeal against the main Order dated 30.12.2011.

Mr. Abhishek Misra takes notice on behalf of the Respondent NO.1. We have gone through the affidavit filed along with the Application. Since we find that there is sufficient cause to condone the delay, the delay is condoned.

The Registry is directed to number the Appeal and post the matter of Admission on **17.07.2012.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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